

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part – I

(Brief summary of proceedings)

Friday 3rd November, 2006/ 12 Kartika 1928 (Saka)

No. 64

1 2.01 PM

Ch. Prem Singh, Hon'ble Speaker in Chair.

2 2.02 PM

Question Hours: Starred questions No. 86,95 & 97-100 were asked and replied. Replies to starred questions No.81-85,87-94,96 and un-starred questions No.261-315 were placed on the table.

3 3.04 PM

Special Mention (Rule 280): The following Members raised matters under Rule 280:-

1. Shri Brahm Pal(Chief Minister & Minister of Urban Development intervened)
2. Shri Bheeshm Sharma(Minister of Education intervened)
3. Shri Veer Singh Dhingan(Minister of Finance intervened)
4. Shri A Dayanand Chandila A(Minister of Development intervened)
5. Shri Subhash Chopra(Minister of Excise intervened)

4 3.22 PM

The Chair read the message of Addl. DCP (North) regarding arrest & release of Shri Ramvir Singh Bidhuri and Shri Shoib Iqbal.

5 3.23PM

The Chief Minister gave statement on sealing drive in the Capital

6 3.25 PM

Paper laid on the Table:

1.The Minister of Finance laid the following papers:-

- i) Notification dated 13.3.2006 regarding transfer of land and buildings to Joint Venture Company by Airport Authority of India Ltd.
- ii) Notification dated 14.3.2006 regarding Stamp Duty on agricultural loan instruments upto Five Lakh Rupees for agricultural activities.
- iii) Notification dated 14.3.2006 regarding amendment in the First Schedule appended to DVAT Act, 2004.
- iv) Notification dated 14.3.2006 regarding amendments in the Third Schedule appended DVAT act, 2004.
- v) Notification dated 14.3.2006 regarding amendments in the Fourth Schedule appended DVAT act, 2004.
- vi) Notification dated 14.3.2006 regarding amendments in the Sixth Schedule appended DVAT act, 2004.
- vii) Notification dated 17.3.2006 regarding Composition Scheme for drugs dealers under sub-section (12) of the Section 16 of the DVAT Act, 2004.
- viii) Notification dated 17.3.2006 regarding Scheme of composition for

- works contractor under sub-section (12) of section 16 of the DVAT Act, 2004.
- ix) Notification dated 17.3.2006 regarding Central Sales Tax (Delhi) (Amendment) Rules, 2006.
 - x) Notification dated 17.3.2006 regarding Delhi Value Added Tax (amendment) Rules, 2006.
 - xi) Notification dated 21.4.2006 regarding Composition of scheme for bullion traders under sub-section (12) of section 16 of DVAT Act, 2004.
 - xii) Notification regarding forgone of VAT on increased price of diesel and petrol.
 - xiii) Notification dated 7.9.2006 regarding amendments the Third Schedule appended to DVAT Act, 2004
 - xiv) Notification dated 7.9.2006 regarding withdrawal of notifications issued under sub-section(5) of section 8 of the Central Sales Tax Act, 1956.
 - xv) Notification dated 7.9.2006 regarding amendments in the Seventh Schedule appended to DVAT Act, 2004.
 - xvi) Notification dated 7.9.2006 regarding amendments in the Sixth Schedule appended to DVAT Act, 2004.
 - xvii) Notification dated 7.9.2006 regarding Delhi Value Added Tax (2nd Amendment) Rules, 2006.
 - xviii) Notification dated 16.10.2006 regarding exemption of entertainment tax of various categories of events.
 - xix) Notification dated 16.10.2006 regarding exemption of all plays, drama performance, operas, ballet and puppetry shows by a society registered in Delhi from the liability of entertainment tax, subject to some conditions.
 - xx) Notification dated 16.10.2006 regarding entertainment tax exemption for a period of four years to newly constructed theatre/Opera house, museums and new art galleries.
 - xxi) Notification dated 16.10.2006 regarding notification regarding entertainment tax to all existing museums and art galleries for a period of four years.
 - xxii) Notification dated 16.10.2006 regarding entertainment tax paid rate 15 percent on all payments for admission to any entertainment other than cinema; cabarets floor dance, magic show, video games, circus performances or any entertainment.
 - xxiii) Notification dated 16.10.2006 regarding Delhi Entertainment and Betting Tax Amendment Rules, 2006.

2.The Chief Minister laid the “Annual Report of Delhi Minority Commission for the year 2004-2005” before the House of Delhi Legislative Assembly.

3.The Minister of Transport to laid the following reports:-

- (i) Copy of the Audit Report of DTC Employees Provident Fund Trust for the year 2002-2003.

- (ii) Copy of the Audit Report of DTC Employees Provident Fund Trust for the year 2003-2004.

7 3.26 PM

Private Members Resolutions:

1. Shri Jile Singh Chauhan moved the following resolution: **“This House resolves that on the occasion of 150th anniversary of 1857 revolution, historical heritage of Delhi be restored and a special monument be created in the memory of the warriors of the first freedom struggle”.**

Shri Ramvir Singh Bidhuri and Shri Vijay Singh Lochav participated in the debate

The Chief Minister replied to the debate

The Resolution was passed by voice vote.

2. **Shri Veer Singh Dhingan moved the following resolution:** “This House recommends that all the Leprosy patients be given financial assistance at par with the minimum monthly salary for their livelihood”

The Minister of Health replied to the debate and requested Shri Veer Singh Dhingan to withdraw the resolution.

The Resolution was withdrawn with the leave of the House by Shri Veer Singh Dhingan

8 4.10 PM

Delhi

3rd

November,

2006

House adjourned upto 2.00 PM on 6th November, 2006

Siddharath Rao
Secretary